

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
KAUR SAIN SPINNERS LIMITED UNDER CIRP
OPERATING IN YARN MANUFACTURING AT DORAHA AND SAMRALA, LUDHIANA
((Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN/CIN LLP	Kaur Sain Spinners Limited (CIN: U17115PB1997PLC020455) (PAN: AABCK6958K)
2	Address of the Registered Office	Village Arrincha, GT Road opposite Macdonalds, P.O.Doraha,ludhiana,Doraha,Punjab,India,141421
3	URL of website	Not Available
4	Details of place where majority of fixed assets are located	1. Village Arrincha, GT Road opposite Macdonalds, P.O. Doraha, ludhiana, Doraha, Punjab, India, 141421 2. Near Sentinel International School, Samrala, Punjab-141114
5	Installed capacity of main products/ services	No information provided by suspended board of directors in such regard.
6	Quantity and value of main products/ services sold in last financial year	No information provided by suspended board of directors in such regard.
7	Number of employees/ workmen	No information provided by suspended board of directors in such regard.
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Can be obtained by sending an Email to Nipan Bansal at cirp.kaursain@gmail.com or through Speed Post/Courier addressed to 10-B, Udham Singh Nagar, Ludhiana, Punjab-141001
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending an Email to Nipan Bansal at cirp.kaursain@gmail.com or through Speed Post/Courier addressed to 10-B, Udham Singh Nagar, Ludhiana, Punjab-141001
10	Last date for receipt of expression of interest	07-07-2025
11	Date of issue of provisional list of prospective resolution applicants	17-07-2025
12	Last date for submission of objections to provisional list	22-07-2025
13	Date of issue of final list of prospective resolution applicants	01-08-2025
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06-08-2025
15	Last date for submission of resolution plans	05-09-2025
16	Process email id to submit Expression of Interest	cirp.kaursain@gmail.com
17	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is registered as an MSME enterprise under the category 'MEDIUM'. The Udyam registration is obtained on 06.12.2021



Nipan Bansal
Resolution Professional as per Regulation 17(3)
Kaur Sain Spinners Limited
Regn No: IBBI/IPA-001/IP-P00039/2017-18/10100

Date: 22.06.2025
Place: Ludhiana

Regd. Address with IBBI: 10-B, Udham Singh Nagar, Ludhiana, Punjab-141001
AFA: AA1/10100/02/311225/107836 Valid Upto: 31.12.2025

HINDU CO-OPERATIVE BANK LTD., PATHANNKOT

HEAD OFFICE : DALHOUSIE ROAD, PATHANKOT

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT 2002 READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

A notice is hereby given to the Borrowers / Guarantors / Mortgagors mentioned below, that the Demand Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") dated 13.05.2025, issued by the undersigned as Authorised Officer of the Bank, could not be served as it was either returned unserved or refused at the last known address.

The below-mentioned account has been classified as Non-Performing Asset (NPA) as on 28.12.2023. Accordingly, the said Borrowers / Guarantors / Mortgagors are now informed by way of this public notice that they are liable to repay the outstanding dues within 60 days from the date of publication of this notice, failing which the Bank shall be entitled to exercise its rights under Section 13(4) of the SARFAESI Act, including taking possession of the secured asset(s) described hereunder

Borrowers / Guarantors / Partners / Mortgagor of Property	Date of Non-Performing Asset (NPA)	Date of Demand Notice	Amount Out Standing
BORROWER :- M/s Sidhu & Sons through its Proprietor Mr. Ravinder Singh Sidhu S/o Sh. Paramjit Singh, Jammu Jalandhar Bye Pass, Near Air Force Station Pathankot GUARANTOR AND MORTGAGOR :- Mr. Ravinder Singh Sidhu S/o Sh Paramjit Singh and Mr. Sandeep Singh S/o Sh. Paramjit Singh Both Residents of Jammu - Jalandhar Bye Pass, Near Air Force Station, Pathankot	28-12-2023	13-05-2025	6500616.92
DESCRIPTION OF PROPERTY :- All that part and Parcel of Commercial Property measuring 22 Kanal 17 Marla comprised in Khasra No. 7R/9/2/2/2 (6-7)min south 12 (8-0), 19 (8-0) 9/2/2/2 min north (0-10) situated at Village Dhakki, Tehsil & Distt. Pathankot standing in the name of Ravinder Singh Sidhu and Sandeep Singh both S/o Sh. Paramjit Singh S/o Sh. Jagir Singh, mortgaged to the Bank by way of Mortgage Deed No. 4223 dated 24.11.2005.			
Important Notice - As per Section 13(13) of the SARFAESI Act, the Borrowers / Guarantors / Mortgagors are hereby restrained from transferring, disposing of, or dealing with the above secured asset without prior written consent of the Bank. Any violation will attract penal consequences. They are also advised to collect a copy of the Demand Notice dated 13.05.2025 from the Branch or Head Office of the Bank, if not already received			
Date : 21.06.2025	Place : Pathankot	Authorised Officer	

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

KAUR SAIN SPINNERS LIMITED UNDER CIRP

OPERATING IN YARN MANUFACTURING AT DORAHA AND SAMRALA, LUDHIANA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.

2. Address of the registered office

3. URL of website

4. Details of place where majority of fixed assets are located

5. Installed capacity of main products/ services

6. Quantity and value of main products/ services sold in last financial year.

7. Number of employees/ workmen are available at

8. Further details including last: available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at

9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at

10. Last date for receipt of expression of interest

11. Date of issue of provisional list of prospective resolution applicants

12. Last date for submission of objections to provisional list

13. Date of issue of Final List of Prospective resolution applicants

14. Date of Issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants

15. Last date of Submission of resolution plans

16. Process email id to submit Expression of Interest.

17. Details of the corporate debtor's registration status as MSME.

Kaur Sain Spimmers Limited
(CIN: U27115PB1997PLC020455)
(PAN: AABCK6958K)
Village Arrinchra, GT Road opposite Macdonalds, P.O. Doraha, Ludhiana, Punjab, India, 141421
Not Available
1. Village Arrinchra, GT Road opposite Macdonalds, P.O. Doraha, Ludhiana, Punjab, India, 141421
2. Near Sentinel International School, Samrala, Punjab-141114
No information provided by suspended board of directors in such regard.
No information provided by suspended board of directors in such regard.
No information provided by suspended board of directors in such regard.
Can be obtained by sending an Email to: Nipan Bansal at cirp.koursain@gmail.com or through Speed Post/Courier addressed to 10-B, Udhm Singh Nagar, Ludhiana, Punjab-141001
Can be obtained by sending an Email to: Nipan Bansal at cirp.koursain@gmail.com or through Speed Post/Courier addressed to 10-B, Udhm Singh Nagar, Ludhiana, Punjab-141001
17-07-2025
17-07-2025
22-07-2025
01-08-2025
06-08-2025
05-09-2025
cirp.koursain@gmail.com
The Corporate Debtor is registered as an MSME enterprise under the category "MEDIUM". The Udyam registration was obtained on 06.12.2021

Date: 22.06.2025
Place: Ludhiana

-SD-
Nipan Bansal
Resolution Professional as per Regulation 17(3)
Kaur Sain Spimmers Limited
Regn No: IBB1/IPA-001/IP-000359/2017-18/10100
Regd. Address with IBB: 10-B, Udhm Singh Nagar, Ludhiana, Punjab-141001
AFA: AAL/10100/02/311225/107836 Valid Upto: 31.12.2025

केनरा बैंक

Canara Bank

(A Joint Venture of India)

Canara Bank Regional Office Karnal Namaste Chowk, Near Hotel Devnagar, Sector-16, Karnal

CORRIGENDUM

Attention of the concerned parties) & general public is invited to E-auction Notice published in Financial Express (English) and Dainik Jagran (Hindi) on 12.06.2025 The property at Property at Sr. No. 2,4,5 has been changed Auction date 25.06.2025 instead of 23.06.2025 and changed EMD date 23.06.2025 instead of 20.06.2025.

Other Terms & Conditions shall remain unchanged.

Authorised Officer, Canara Bank

FORM INC-26

Before the Regional Director Northern Region NCT of Delhi

In the matter of Companies Act, 2013 Section 13(4) of Companies Act, 2013 and rule 30(8)(a) of Companies Incorporation Rules, 2014

AND

In the Matter of RASHESHWAR CONSULTANTS PRIVATE LIMITED having its registered office at C-1159, 1st Floor, C-Block, Janakpuri, New Delhi, Delhi, India, 110058

Applicant

Notice is hereby given to the General Public that the Company propose to make an application to Regional Director Northern Region under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of Special Resolution passed at the Extra Ordinary General Meeting held on 13 June, 2025 to enable the Company to change its Registered office from "STATE OF DELHI" to "STATE OF HARYANA".

Any person whose interest is likely to be affected by the proposed change of the Registered office of the Company may deliver other on the MCA-21 Portal (www.mca.gov.in) or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition of the Regional Director, Northern Region Bench: B-2 Wing, 2nd Floor, Paryavaran Bhavan, CGO Complex, New Delhi-110063, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Registered Office: C-1159, 1st Floor, C-Block, Janakpuri, New Delhi, Delhi, India, 110058

For and on behalf of RASHESHWAR CONSULTANTS PRIVATE LIMITED

Sd/-
NEHA CHOWDARY (Director)

Date : 22.06.2025
Place : New Delhi

DIN: 00242693

केनरा बैंक

Canara Bank

REGIONAL OFFICE PANCHKULA
SCO No.904, NAC, MANIMAJRA, CHANDIGARH
PHONE No.70871-10792, 94170-97604
E-mail : rocpicarec@canarabank.com

E-AUCTION SALE NOTICE

DATE : 22-06-2025

E-AUCTION SALE NOTICE

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

LAST DATE RECEIPT OF EMD IS : 08-07-2025 AT 5:00 PM (Offline or Online)
DATE OF E-AUCTION IS 10-07-2025 – Time : 12:30 PM to 01:30 PM
(with unlimited extension of 5 minutes duration each till the conclusion of the Sale)

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorized Officer of **Canara Bank PANJOKHRA Branch, Haryana**, will be sold on "As is where is", "As is what is", and "Whatever there is" E-Auction arranged by the service provider BAANKNET service provider M/s. PSB Alliance Private Limited (BAANKNET) Contact No.8291220220/ 9892219848/ 8160205051, support.baanknet@psballiance.com through the website: <https://baanknet.in>

Sr. No.	Branch Name / Name & Address of the Borrower(s) / Guarantor(s)	Brief Description of Property/ies	Total Liabilities as on specified Date	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	Details of A/c No.	
						IFSC Code	Possession Type
1.	1. M/s Diksha dairy Farm, Plot No. 135 Dairy Complex, Khatoli Village, Mandour, Ambala (Haryana)-134011, (Borrower), 2.Ms. Diksha Madan D/o Mr. Krishan Madan, Plot No. 135 Dairy Complex, Khatoli Village, Mandour, Ambala (Haryana)-134011 (Proprietor), 3.Ms. Diksha Madan D/o Mr. Krishan Madan, House No. 1631, Near Bhola Dairy, Partap Gate, Katthal Haryana-136027 (Proprietor)	All that part & parcel of the property and construction thereupon-Property consisting in Khewat/Khatoni No. 288 Khasra No. 155(14-2), kitta 01 total measuring 14 Kanal 02 Biswas having 1/94 share i.e. 3 Marlas situated at Dongar Patti, Katthal Tehsil & District Katthal, Haryana in the name of Ms. Diksha Madan d/o Mr. Krishan Madan, as per transfer deed no. 4178 dated 23.07.2019 bounded as follows : North : House of Lok Nath, South : Side Street, East : Street in front side, West : Plot of Murar Taneja	Total liabilities as on Rs. 24,02,092/- with further accrued interest from 14.11.2022 and other charges ,less recovery if any	Rs.18.80 Lakhs	Rs. 1.88 Lakh	209272434 CNRB0002054	PHYSICAL

Other terms and conditions:

- The property is being sold with all the existing and further encumbrances whether known or unknown to the bank. The Authorized officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. The purchaser should conduct due diligence on all aspects related to the property to his satisfaction. The bidder is advised to in their own interest to satisfy themselves with the title and correctness of others details pertaining to the secured assets including the size/area of the immovable secured asset in question and also ascertain any other dues/liabilities/encumbrances from the concerned authorities to their satisfaction before submitting the bid. The purchaser shall not be entitled to make any claim against the authorized officer/Secured Creditors in this regard at a later date.
- Auction / bidding shall be only through "Online Electronic Bidding" through the website <https://BAANKNET.in>. Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.
- The property can be inspected, with Prior Appointment with Authorized Officer on the dates mentioned in Sale Notice.
- The property will be sold for the price which is more than the Reserve Price and the participating bidders may improve their offer further during auction process.
- EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (BAANKNET) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan.
- After payment of the EMD amount, the intending bidders should submit a copy of the following documents/details on or before **08.07.2025 upto 5.00 p.m. to Canara Bank, PANJOKHRA Branch** by hand or by email.
 - Demand Draft/Pay order towards EMD amount. If paid through RTGS/NEFT, acknowledgement receipt thereof with UTR No.
 - Photocopies of PAN Card, ID Proof and Address proof. However, successful bidder would have to produce these documents in original to the Bank at the time of making payment of balance amount of 25% of bid amount.
 - Bidders Name, Contact No., Address, E-Mail Id.
 - Bidder's A/c. details for online refund of EMD.
 - The intending bidders should register their names at portal <https://BAANKNET.in/> and get their User ID and password free of cost. Prospective bidder may avail online training on E- auction from the service provider BAANKNET, (Contact No. 8291220220/9892219848/8160205051, support.BAANKNET@psballiance.com).
 - EMD deposited by the unsuccessful bidder shall be refunded to them. The EMD shall not carry any interest.
 - Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of **Rs.10000/-**. The bidder who submits the highest bid (above the Reserve price) on closure of 'Online' auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor.
 - The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaring him/her as the successful bidder and the balance within 15 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price, the deposit made by him shall be forfeited by the Authorized Officer without any notice and property shall forthwith be put up for sale again. This amount shall be deposited by way of Demand draft in favour of Authorized Officer, **Canara Bank, PANJOKHRA Branch** OR shall be deposited through RTGS /NEFT / Fund Transfer to credit of account of Canara Bank, PANJOKHRA Branch, **A/c No. 209272434, IFSC Code: CNRB0002054**.
 - For sale proceeds of Rs.50.00 Lakhs (Rupees Fifty Lakhs) and above, the successful bidder will have to deduct TDS at the rate 1% on the Sale proceeds and submit the original receipt of TDS certificate to the Bank.
 - All charges for conveyance, stamp duty / GST, registration, NDC charges etc., as applicable shall be borne by the successful bidder only.**
 - There is no encumbrance in the property to the knowledge of the bank. Successful Bidder is liable to pay all society dues, municipal taxes / panchayat taxes / electricity/ water charges / other charges, duties and taxes whatsoever, including outstanding, if any, in respect of and/or affecting the subject property.
 - Authorized Officer reserves the right to postpone / cancel or vary the terms and conditions of the e-auction without assigning any reason therefor.
 - In case there are bidders who do not have access to the internet but interested in participating the e-auction, they can approach **Canara bank, Karnal Circle Office or Regional office, Panchkula** as a facilitating centre.
 - For further details, Contact Mr. Anil Kumar, Divisional Manager, Canara Bank, Regional Office, Panchkula (Mob. No. 70871-10792), Mr. Rajesh Yadav – Sr Manager (Mob No.: 94170-97604) or Panjokhra Branch (Mob No.- 85728-02054) E-mail id: cb2054@canarabank.com or the service provider BAANKNET (M/s PSB Alliance Pvt.Ltd), (Contact No.7046612345/ 6354910172/ 8291220220/ 9892219848/ 8160205051, Email:support.BAANKNET@psballiance.com/ support.BAANKNET@procure247.com).

SPECIAL INSTRUCTION/ CAUTION

Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Canara Bank nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder or vendor in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back –up, power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

DATE : 22-06-2025

PLACE : PANCHKULA

AUTHORISED OFFICER

For All Advertisement Booking

Call : 0120-6651214

HINDUJA HOUSING FINANCE

Hinduja Housing Finance Ltd.

Registered Office: 27-A, Developed Industrial Estate, Gundy, Chennai-600032

Branch Offices at 1st Floor, Mahalaxmi Metro Tower, Sector 4, Vajshali, Ghaziabad, 201019

Email: auction@hindujahousingfinance.com

• CLM - Gaurav Rathore - 999234349
• CLM - Ankit Garg - 9654060881
• CRM - Anuj Dixit - 8447376183
• RRM - Amit Kaushik - 9587088333
• ALM - Arun Mohan Sharma - 8800893999

CORRIGENDUM

This corrigendum is in reference to the possession notices published in this newspaper on **Page No. 16 on 16.06.2025** for 19 accounts, in which some changes required as below:
1. In Sr. No. 9, Account details will be as follow:
• **DL/BPR/ASHO/A000000219**, Mr. Abhishek Abhishek, Mrs. Baby Baby, Mr. Yashveer Singh, H No 190 Khajoor Vail Gali No 2 Ambedkar Basti Gonda Garhi, North East Delhi-110053
• Due Amount will be **Rs. 1640902/-** instead of Rs. 1808647
• **Correct Description of the Property:** Flat No. UGF-04, Upper Ground Floor, Back LHS, having area 495 Sq. Feet, i.e. 45.99 Sq. Meters, built on Plot No. A-90, area measuring 200 sq. yards, i.e. 167.22 sq. metres, out of Khasra No. 348, Situated at Rail Vihar Sehkari Awas Samiti Ltd. Hadast Village Sadulabad, Pargana and Tehsil Loni, District- Ghaziabad, East. Flat UGF-03 (LIG), West: Flat UGF-01 (MIG), North: Vacant Plot, South: Plot No-Other Unit/Flat Entry/Road
2. In Sr. No. 11, Possession Date should be read as 13-06-2025 instead of 13-09-2025.
Rest of the other details will remain as before.

DATE: 22-06-2025
PLACE: Ghaziabad

Authorised Officer,
HINDUJA HOUSING
FINANCE LIMITED

UTTAR PRADESH GRAMIN BANK

Joint Venture of Government of India, Government of Uttar Pradesh and Bank of Baroda, Associated Bank of Entirely Aiyasat Bank, Baroda U.P. Bank and Prathama U.P. Gramin Bank

Head Office: 2nd and 3rd floor, NBCC Commercial Complex, Vardan Khand, Gomti Nagar Extension, Lucknow-226010 | E-mail: hq@baredaupro.co.in

Regional Office: 127/128 Ankit Vihar Pachanda Road, Muzaffarnagar (Uttar Pradesh)

Phone-7217028784, 7217028782 Fax-0131-2412155

E-mail: rmmzn@prathamauptbank.com

POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorized officer of the **Uttar Pradesh Gramin Bank (erstwhile Prathama UP Gramin Bank)** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002, The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Uttar Pradesh Gramin Bank (erstwhile Prathama UP Gramin Bank)** for the amounts and interest thereon. The borrowers attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset. Details of property where possession had been taken is as follows:

Sr. No.	Name of the Borrower/ Guarantor/ Mortgagor/ Branch Name	Description of Immovable Property	Outstanding Amount as per Notice
1	Shri Irshad Ali S/o of Shri Abul Hasan and Smt. Zameela w/o Shri Abul Hasan Branch: Almaspur, Muzaffarnagar	All that part and parcel of the Residential House Situated on part of Khasra No. 2299 situated at Mohalla Makki Nagar, Paragana, Tehsil and Distt Muzaffarnagar measuring area: 85.83 Square meter (102.67 Square yard) having dimensions in East- 42 feet, West-42 Feet, North-22 Feet, South-22 feet. The title deed of said property is registered with Sub- registrar II, Muzaffarnagar in Bahi no.1, Jild No.-1638, page no. 99 to 116 at Serial No. 2967 dated 04.04.2005 in the name of Smt. Zameela w/o Shri Abul Hasan Bounded: On the East by: Plot of Mr. Nafees, On the West by: Plot of Mr. Anvar Ahmad, Mohd. Tehseen, Mohd. Yameen and Mohd. Mobeen On the North by: Rasta 20 feet wide, On the South by: House of Mr Babar	Rs. 29,84,801/- as on 31.03.2024 + Int. & other charges Date of Demand Notice 03.03.2025 Date of Possession 18.06.2025

DATE: 21.06.2025

PLACE: Muzaffarnagar

Authorized Officer: Uttar Pradesh Gramin Bank (erstwhile Prathama UP Gramin Bank)

बैंक ऑफ महाराष्ट्र

Bank of Maharashtra

भारत का सबसे बड़ा बैंक

एक परिवार एक बैंक

Dehradun Zonal Office, 1072, Ashirwad Tower, 2nd Floor, Bullapur Road, Sunder Vihar, Chakrata Road, Dehradun-248001

Head Office : Lokmangal, 1501, Shivajinagar, Pune-5

APPENDIX-IV (RULE -8 (1)) POSSESSION NOTICE (For Movable Property)

Whereas, The undersigned being the Authorized Officer of the **Bank of Maharashtra** under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Sub-Section (12) of Section 13 read with rule 8 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice/s on the dates mentioned against each account calling upon the respective Borrowers/ Guarantors/ Mortgagors to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/ Guarantors/ Mortgagors and the public in general that the undersigned has taken **Synbolic possession** of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each property. The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of **Bank of Maharashtra** for the amounts and interest thereon. The Borrowers/Guarantors/Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Branch/ Borrower/ Mortgagor/Guarantor	Description of Mortgaged Movable Property	Amount outstanding as on the date of demand notice	Date of Demand Notice
Branch : Haldwani Borrower : Mr. Pramod Kumar S/o Sh. Sukhpal, Address : House No. 527/11, Preet Vihar Colony, Ganeshpur, Roorkee, District Haridwar, Uttarakhand-247667, Co-Borrower : Mrs. Shikha Yadav w/o Mr. Pramod Kumar, Address: House No. 527/11, Preet Vihar Colony, Ganeshpur, Roorkee, District Haridwar, Uttarakhand-247667.	Equitable mortgage of Residential House being part of House No. 1608 as per House Tax Register of Nagar Nigam Roorkee having total covered area of 378 Sq. Ft. i.e. 35.13 Sq Mtr. located at Mohalla Preet Vihar, Ganeshpur, Roorkee, within Municipal Limits of Roorkee, Pargana and Tehsil Roorkee, District Haridwar in the name of Smt. Shikha Yadav W/o Mr. Pramod Kumar as per sale deed registered at Wahi No. 1, Registration No. 13682, year 2022, registered before Sub Registrar-II, Roorkee on 27.12.2022. Bounded as:- North- House of Other, East- Property of Omprakash, West- Other's property, South- Raasta 15 ft. wide.	Rs. 18,39,215.00 + cost, charges, expenses and interest as applicable w.e.f. 17.03.2025	17.03.2025 Date of Possession Notice affixed 20.06.2025

DATE: 21.06.2025

PLACE: Dehradun

Authorised Officer, Bank of Maharashtra

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ਫਾਰਮ ਜੀ
ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਲਈ ਸੱਦਾ
ਕੌਰ ਸੈਨ ਸਪਿਨਰਜ਼ ਲਿਮਟਿਡ ਅੰਡਰ ਸੀਆਈਆਰਪੀ
ਦੇਰਾਹਾ ਅਤੇ ਸਮਰਾਲਾ, ਲੁਧਿਆਣਾ ਵਿਖੇ ਧਾਗਾ ਨਿਰਮਾਣ ਵਿੱਚ ਕੰਮ ਕਰ ਰਿਹਾ ਹੈ
(ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ
ਦੀਵਾਲੀਆਪਨ ਹੱਲ ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮ, 2016 ਦੇ ਨਿਯਮ 36A ਦੇ ਉਪ-ਨਿਯਮ (1) ਦੇ ਅਧੀਨ)

ਸੰਬੰਧਿਤ ਵਿਸ਼ਲੇਸ਼ਕ	
1 ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦਾ ਨਾਮ ਪੈਨ/ਸਿਨ	ਕੌਰ ਸੈਨ ਸਪਿਨਰਜ਼ ਲਿਮਟਿਡ (CIN : U17115PB1997PLC0 20455) (ਪੈਨ : AABCK6958K)
2 ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਦਾ ਪਤਾ	ਪਿੰਡ ਅਰਿੰਚਾ, ਜੀਟੀ ਰੋਡ ਮੈਕਡੋਨਾਲਡਸ ਦੇ ਉਲਟ, ਪੀ.ਓ. ਦੇਰਾਹਾ, ਲੁਧਿਆਣਾ, ਦੇਰਾਹਾ, ਪੰਜਾਬ, ਭਾਰਤ, 141421
3 ਵੈਬਸਾਈਟ ਦਾ url	ਉਪਲਬਧ ਨਹੀਂ
4 ਉਸ ਜਗ੍ਹਾ ਦੇ ਵੇਰਵੇ ਜਿੱਥੇ ਜ਼ਿਆਦਾਤਰ ਸਥਿਰ ਸੰਪਤੀਆਂ ਸਥਿਤ ਹਨ	1. ਪਿੰਡ ਅਰਿੰਚਾ, ਜੀਟੀ ਰੋਡ ਮੈਕਡੋਨਾਲਡਸ ਦੇ ਉਲਟ, ਪੀ.ਓ. ਦੇਰਾਹਾ, ਲੁਧਿਆਣਾ, ਦੇਰਾਹਾ, ਪੰਜਾਬ, ਭਾਰਤ, 141421 2. ਸੈਟੀਨੇਲ ਇੰਟਰਨੈਸ਼ਨਲ ਸਕੂਲ ਦੇ ਨੇੜੇ, ਸਮਰਾਲਾ, ਪੰਜਾਬ-141114
5 ਮੁੱਖ ਉਤਪਾਦ/ਸੇਵਾਵਾਂ ਦੀ ਸਥਾਪਿਤ ਸਮਰੱਥਾ	ਮੁਅੱਤਲ ਕੀਤੇ ਡਾਇਰੈਕਟਰ ਬੋਰਡ ਵੱਲੋਂ ਇਸ ਸਬੰਧ ਵਿੱਚ ਕੋਈ ਜਾਣਕਾਰੀ ਨਹੀਂ ਦਿੱਤੀ ਗਈ।
6 ਪਿਛਲੇ ਵਿੱਤੀ ਸਾਲ ਵਿੱਚ ਵੇਚੇ ਗਏ ਮੁੱਖ ਉਤਪਾਦ/ਸੇਵਾਵਾਂ ਦੀ ਮਾਤਰਾ ਅਤੇ ਮੁੱਲ	ਮੁਅੱਤਲ ਕੀਤੇ ਡਾਇਰੈਕਟਰ ਬੋਰਡ ਵੱਲੋਂ ਇਸ ਸਬੰਧ ਵਿੱਚ ਕੋਈ ਜਾਣਕਾਰੀ ਨਹੀਂ ਦਿੱਤੀ ਗਈ।
7 ਕਰਮਚਾਰੀਆਂ/ਕਾਮਿਆਂ ਦੀ ਗਿਣਤੀ	ਮੁਅੱਤਲ ਕੀਤੇ ਡਾਇਰੈਕਟਰ ਬੋਰਡ ਵੱਲੋਂ ਇਸ ਸਬੰਧ ਵਿੱਚ ਕੋਈ ਜਾਣਕਾਰੀ ਨਹੀਂ ਦਿੱਤੀ ਗਈ।
8 ਦੋ ਸਾਲਾਂ ਦੇ ਆਖਰੀ ਉਪਲਬਧ ਵਿੱਤੀ ਸਟੇਟਮੈਂਟ (ਰੇਡਿਊਲਾਂ ਦੇ ਨਾਲ), ਲੈਣਦਾਰਾਂ ਦੀਆਂ ਸੂਚੀਆਂ, ਪ੍ਰਕਿਰਿਆ ਦੇ ਬਾਅਦ ਦੀਆਂ ਘਟਨਾਵਾਂ ਲਈ ਸੰਬੰਧਿਤ ਤਾਰੀਖਾਂ ਸਮੇਤ ਹੋਰ ਵੇਰਵੇ ਇੱਥੇ ਉਪਲਬਧ ਹਨ।	ਇਹ ਜਾਣਕਾਰੀ ਨਿਪਨ ਬਾਸਲ, cirp.kaursain@gmail.com 'ਤੇ ਈਮੇਲ ਭੇਜ ਕੇ ਜਾਂ 10-B, ਉਧਮ ਸਿੰਘ ਨਗਰ, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141001 'ਤੇ ਸਪੀਡ ਪੋਸਟ/ਕਿਰੀਅਰ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ।
9 ਕੋਡ ਦੀ ਧਾਰਾ 25(2)(h) ਦੇ ਤਹਿਤ ਹੋਲ ਬਿਨੈਕਾਰਾਂ ਲਈ ਯੋਗਤਾ ਇੱਥੇ ਉਪਲਬਧ ਹੈ।	ਇਹ ਜਾਣਕਾਰੀ ਨਿਪਨ ਬਾਸਲ, cirp.kaursain@gmail.com 'ਤੇ ਈਮੇਲ ਭੇਜ ਕੇ ਜਾਂ 10-B, ਉਧਮ ਸਿੰਘ ਨਗਰ, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141001 'ਤੇ ਸਪੀਡ ਪੋਸਟ/ਕਿਰੀਅਰ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ।
10 ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਦੀ ਪ੍ਰਾਪਤੀ ਦੀ ਆਖਰੀ ਮਿਤੀ	07-07-2025
11 ਸੰਭਾਵੀ ਹੋਲ ਬਿਨੈਕਾਰਾਂ ਦੀ ਆਰਜ਼ੀ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	17-07-2025
12 ਆਰਜ਼ੀ ਸੂਚੀ 'ਤੇ ਇਤਰਾਜ਼ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	22-07-2025
13 ਸੰਭਾਵੀ ਹੋਲ ਬਿਨੈਕਾਰਾਂ ਦੀ ਆਰਜ਼ੀ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	01-08-2025
14 ਸੰਭਾਵੀ ਨਿਪਟਾਰਾ ਬਿਨੈਕਾਰਾਂ ਨੂੰ ਸੂਚਨਾ ਮੈਮੋਰੈਂਡਮ, ਮੁਲਾਂਕਣ ਮੈਟ੍ਰਿਕਸ ਅਤੇ ਨਿਪਟਾਰਾ ਯੋਜਨਾਵਾਂ ਲਈ ਬੇਨਤੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	06-08-2025
15 ਰੈਜ਼ੋਲੂਸ਼ਨ ਪਲਾਨ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	05-09-2025
16 ਦਿਲਚਸਪੀ ਦਾ ਪ੍ਰਗਟਾਵਾ ਜਮ੍ਹਾਂ ਕਰਾਉਣ ਲਈ ਈਮੇਲ ਆਈਡੀ ਦੀ ਪ੍ਰਕਿਰਿਆ ਕਰੋ	cirp.kaursain@gmail.com
17 ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਦੀ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਸਥਿਤੀ ਦੇ ਵੇਰਵੇ msme ਵਜੋਂ।	ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ ਮਾਧਿਅਮ ਸ਼੍ਰੇਣੀ ਦੇ ਤਹਿਤ ਇੱਕ msme ਐਂਟਰਪ੍ਰਾਈਜ਼ ਵਜੋਂ ਰਜਿਸਟਰਡ ਹੈ। ਉਦਯਮ ਰਜਿਸਟ੍ਰੇਸ਼ਨ 06.12.2021 ਨੂੰ ਪ੍ਰਾਪਤ ਕੀਤੀ ਗਈ ਸੀ।

ਦਸਤਖਤ
ਨਿਪਨ ਬਾਸਲ
ਚੈਰਮੈਨ 17(3) ਦੇ ਅਨੁਸਾਰ ਰੈਜ਼ੋਲੂਸ਼ਨ ਪ੍ਰਵੇਸ਼ਨਲ
ਕੌਰ ਸੈਨ ਸਪਿਨਰਜ਼ ਲਿਮਟਿਡ

ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਨੰਬਰ: IBEI/IPA-001/IP-P00039/2017-18/10100
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 ਸਥਾਨ: ਲੁਧਿਆਣਾ AFA: AA1/10100/02/311225/107836 ਵੈਬ: 31.12.2025 ਭਾਵ

ਰੋਜ਼ਾਨਾ ਸਪੋਕਸਮੈਨ
 RozanaSpokesman.com